

FORM B PUBLIC ANNOUNCEMENT <i>(Regulation 12 of the Insolvency and Bankruptcy Board of India</i> <i>(Liquidation Process) Regulations, 2016)</i>		
FOR THE ATTENTION OF THE STAKEHOLDERS OF WARDEN SURGICAL COMPANT PVT LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Warden Surgical Company Pvt Ltd
2.	Date of incorporation of corporate debtor	19 January 1970
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24239MH1970PTC014516
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office - 7/8,PAREL HOUSE, DR. BORGES ROAD PAREL , Mumbai, Maharashtra, India - 400012.
6.	Date of closure of Insolvency Resolution Process	29th October 2024
7.	Liquidation commencement date of corporate debtor	30th October 2024 (Liquidator came to know about the order on 05th November 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Ganesh Venkata Siva Rama Krishna Remani Reg No. - IBB/ IPA-001/IP-P01386/2018-19/12176
9.	Address and e-mail of the liquidator, as registered with the Board	302 Nahar Business Center Chandivali Mumbai 400072 Email - ganeshremani@nliten.in
10.	Address and e-mail to be used for correspondence with the liquidator	Ganesh Remani c/o M/s NliteN Consulting and Contracting LLP 302 Nahar Business Center Chandivali Mumbai 400072. wardencirp@gmail.com
11.	Last date for submission of claims	05th December 2024

Notice is hereby given that the Honourable National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Warden Surgical Company Pvt Limited** on **30th October 2024** (Liquidator got to know about the honourable NCLT Order on 05th November 2024)
 The stakeholders of **Warden Surgical Company Pvt Limited** are hereby called upon to submit their claims with proof on or before **05th December 2024**, to the liquidator at the address mentioned against item No.10.
 The financial creditors shall submit their claims with proof by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means.
 Submission of false or misleading proof of claims shall attract penalties.
 In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Name and signature of liquidator : Ganesh Venkata Siva Rama Krishna Remani
Date and place: : 06th November 2024, Mumbai